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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00304 OF 2014
Cuttack, this the 6th day of May, 2014

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....
Akshya Kumar Behera,
aged about 45 years,
S/o. Late Sindhu Behera,
O.M. Assistant, Machine Section,
Office of the Manager, Postal Printing Press,
Bhubaneswar-75010, Dist-Khurda.

.....Applicant

Advocate(s)-M/s- S.K. Nanda, N. Maharana, S. Lall

VERSUS

Union of India represented through

1. Secretary –cum-Director General of posts,
Central Secretariat,
New Delhi.
2. Chief Post Master General,
Odisha Circle,
Bhubaneswar -751001.
3. The Manager,
Postal Printing Press,
Bhubaneswar-75010
Dist-Khurda.
4. Manoj Kumar Das,
Aged about 49 years,
O.M. Assistant,
Office of the Manager,
Postal Printing Press,
Bhubaneswar-75010
Dist-Khurda.

..... Respondents

Advocate(s).....G. Singh

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.K.Nanda, Learned Counsel for the Applicant, and Mr. G.Singh, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. We find that in this O.A. the grievance of the applicant is as against the order dated 02.01.2014 placing Respondent No. 4 (Manoj Kr. Das) above him. Further his grievance is that he has made a representation dated 03.01.2014 to Respondent No.3 followed by reminder dated 07.01.2014 as at Annexure-10 series but till date he has not been communicated any reply not his grievance has been redressed. This being a matter relating to the placement in the seniority list and ^{since} applicant has made representation on 03.01.2014 followed by reminder dated 07.01.2014, we do not feel it proper, in view of the specific provision made under Section 20 of the Administrative Tribunals Act, 1985, to admit this O.A. Accordingly, without expressing any opinion on the merit of this case, we dispose of this O.A. with direction to Respondent No.3, before whom representation dated 03.01.2014 and reminder dated 07.01.2014 have ^{been} stated to be filed and pending, to consider and dispose of the representation of the Applicant under Annexure-10 series by a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of a copy of this order. If after such consideration, applicant's grievance is found to be genuine, then appropriate action be taken within a period of one month

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therefrom to fix his seniority at appropriate place. There shall be no order as to costs.

5. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which Mr. Nanda, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 08.05.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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